

established at various places which have pockets of minority community population, the State Police and other security forces have been asked to conduct patrolling in and around such areas. The law enforcement agencies and representatives of the district Administration have also been visiting such villages and interacting with the members of the minority community with the aim of confidence building and resolving their difficulties.

(f) According to available information 48131 families have migrated from the Kashmir Valley to Jammu and other parts of the country.

(g) and (h) The matter of return and rehabilitation of the Kashmiri Pandits to their homes is an important priority of the State Government. The State Government is preparing an action plan for their return, which may take some time to get final shape since the issue has to be tackled on politico-economic basis.

[Translation]

Employment Opportunities

6088. SHRI D.P. YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether any programme has been prepared by the Government in regard to providing employment opportunities through National Contractor Development Fund Programmes;

(b) if so, the number of employments created in the country, particularly in Uttar Pradesh during the last three years; and

(c) the target fixed in this regard during 1997-98 ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) No, Sir. This Ministry is implementing two Centrally sponsored Urban Poverty Eradication Programmes namely Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP). In both the schemes, no such programme has been prepared by the Government in regard to providing employment opportunities through National Contractor Development Fund Programme.

[English]

Irregularities in Purchase by ICCR

6089. SHRI S. AJAY KUMAR :

SHRI FAGGAN SINGH KULESTE :

SHRI DEVENDRA BAHADUR ROY :

Will the PRIME MINISTER be pleased to state :

(a) whether ICCR spent Rs. 13.00 lakh for purchasing and installation of a Gen. Set without calling for any tender/quotation as is mandatory under GFR and without

DGS&D rate contract; and

(b) If so, the action to be taken by the Government against the defaulting officers ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) In 1994, ICCR purchased a 285 KV Generator Set meant for large buildings in view of frequent power breakdowns and the need for uninterrupted power supply particularly during performances in the Azad Bhawan auditorium. Sealed quotations were invited for supplying the Generator Set and the contract was awarded to the Company whose bid was the lowest.

(b) The question does not arise.

[Translation]

Allotment of Land

6090. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state :

(a) whether the Delhi Development Authority provides land to social organisations at concessional rates;

(b) if so, whether any provision in this regard has been made for Rohini and Pappan Kalan projects;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) Yes, Sir. The DDA has reported that provision of public and semi-public facilities has been made in Rohini and Dwarka (Pappan Kalan) projects as per the norms given in Master Plan of Delhi-2001.

(d) In view of the above, the question does not arise.

[English]

Government Borrowings

6091. SHRI S. RAMACHANDRA REDDY : Will the Minister of FINANCE be pleased to state:

(a) Whether the Government propose to impose any limits on the Government's borrowings;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) The feasibility of putting a ceiling on borrowings by Government of India is under consideration. The Reserve Bank of India has also suggested setting up of a legislative ceiling on public debt in its Annual Report 1995-96. The Bank has been requested to prepare a discussion paper